

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-66/96/3981/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Sri T.K. Bhattacharjee,
District and Sessions Judge,
Goalpara, Assam,

Dated Guwahati the 20th October, 2020.

Sub: **Civil vacation.**

Ref:- Your letter No.DJG/3342 Dated 16.10.2020.
Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail Civil vacation from 22.10.2020 to 04.11.2020 along with station leave permission from the morning of 22.10.2020 till the evening of 04.11.2020, as prayed for. Further, you have been granted permission to be dropped at Guwahati by your allotted official vehicle at your own cost.

The the Addl. District & Sessions Judge, Goalpara and in his absence the next senior most Judicial officer available at the station under the establishment of the District and Sessions Judge shall remain in charge of Court and office of the District and Sessions Judge, Goalpara during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-66/96/3982-1A, dated 20.10.2020

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)